

॥ बहुजन हिताय



भारिप बहुजन महासंघ

राष्ट्रीय नेते : मा. अॅड प्रकाश आंबेडकर

राज्य कार्यालय : शासकीय कुटीर क्र. ८, फ्री प्रेस, जर्नल मार्ग, नरीमन पॉईंट, मुंबई - ४०० ०२९.

दूरध्वनी : २२८९६२८६, फॅक्स : २२८३७३७९

MS (MM)

S.No (3102)

S.No 18 (K)

A.A. Report

289

॥ बहुजन सुखाय ॥

mm
18-3-13
PEMS

संदर्भ

To,
The Election Commission of India
Nirvachan Sadan, Ashoka Road,
New Delhi-110001



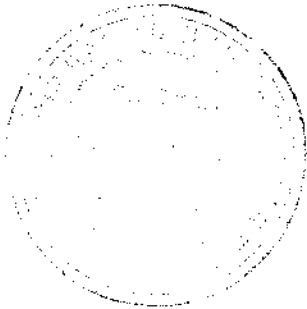
दिनांक : 16/3/2013
18/3/2013

Sub: Submission of audited financial statement for the period of 2005-2006 to 2011-2012

Sir,

With reference to aforesaid subject matter, I have submitted the audited financial statements (i.e) Income Expenditure statements, Balance Sheet Audit Report for the period of 2005-2006 to 2011-2012 for Bharip Bahujan Mahasangh.

Oblige.



For Bharip Bahujan Mahasangh.

(J.V. Pawar)
Secretary

Date: 16/03/2013

Place Mumbai

Encl.. A.A & Registration Certificate

SECRETARIAT OF THE
ELECTION COMMISSION OF INDIA

REGISTERED/AD
ORDINARY POST

290

Nirvachan Sadan
Ashoka Road
New Delhi-110 001.

No.56/49/94/JS=II/

1067

Dated: 09.12.1994.

To

Shri Prakash Ambedkar,
Leader,
Bharipa Bahujan Mahasangha,
Dr. Ambedkar Bhavan,
Gokuldas Pasta Road,
Dadar, Bombay 400 014.

Subject: Bharipa Bahujan Mahasangha
Registration under sec.29A of the Representation of the
People Act, 1951 as a political party=Regarding.

Sir,

I am directed to state that the Election Commission of India, after having considered your application dated 24.03.1994 & 3.8.1994 for registration of Bharipa Bahujan Mahasangha as a political party and the documents produced in support of the statements/ averments made/ contained in the said application and the submissions made by Shri Prakash Ambedkar, Leader of the party before the Commission on 30.11.1994 in respect of the said application, has registered the said Bharipa Bahujan Mahasangha as a political party under section 29A of the Representation of the People Act, 1951 on and with effect from 08.12.1994.

2. As provided in sub section(9) of section 29A of the said Act, the party shall communicate to the Commission without delay any change in its name, head office, office bearers, address or in any other material matters.

3. It may be noted that the registration will not entitle the party to the reservation of any exclusive symbol for it. However, the candidates duly set up by the party at an election will be entitled to benefits under paragraph 12 of the Election Symbols (Reservation and Allotment) Order, 1968.

Yours faithfully,


(C.R. BRAHMAM)
UNDER SECRETARY


(Hindi version follows)

No.56/49/94/JS=II/

Dated 09.12.1994.

Copy to:

The Chief Electoral Officers
of all States and Union Territories.


(C.R. BRAHMAM)
UNDER SECRETARY

AUDITOR'S REPORT

We have audited the attached BALANCE SHEET OF "BHARIPA BAHUJAN MAHASANGHA" a registered political party under Section 29A of the Representation of Peoples Act, 1951 as at 31st March, 2012 and the INCOME & EXPENDITURE ACCOUNT for the year ended on that date. These financial statements are the Responsibility of the said political party's office bearers and leaders. Our responsibility is to expression an opinion on these financial statement based on our audit.

We have conducted our audit in accordance with Auditing Standards generally accepted in Representation of the People Act. These standards require that, we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. An audit includes examining on test basis, evidence supporting the amounts and disclosures in the financial statement. An audit also includes assessing the accounting principles used and significant estimates made by the Working Committees responsible office bearers as well as evaluating the overall accounting statements presentation. We believe that our audit provides a responsible basis for our opinion.

On the basis of audit procedure indicated above, we report that:-

- a) We have obtained all the information and explanation which to the best of our knowledge and belief were necessary for the purposes of our audit.
- b) In our opinion, proper books of accounts as required by the law have been kept by the said leaders of the party as far as appears from the examination of those books.
- c) The transactions of the political party, which have come to our notice, have been within the competence of the political party.
- d) The Balance Sheet and Income & Expenditure Account dealt with by this report are in agreement with the books of accounts and are drawn up in conformity with the law.
- e) In our opinion and according to the best of our information and according to the explanation given to us & give all the information required by Representation of the People Act, and norms made there under, in the manner so required, and conformity with the accounting principles generally accepted in India, give a true and fair view :-

In the case of the BALANCE SHEET of the state of affairs of the political party as on 31st March, 2012 and In the case of INCOME & EXPENDITURE Account of the deficit of the political party for the year ended 31st March, 2012.

Place: Mumbai
Date: 30.10.2012

For Vijay Fulkar & Co.
Chartered Accountants




(Vijay Fulkar)

BHARIPA BAHUJAN MAHASANGHA

A Registered political Party in India under Section 29 A of the Representation of the People Act, 1951. &
As per the norms of Election Commission of India

Regd Add: Dr. Ambedkar Bhavan, Gokuldas Pasta Lane, Dadar (E), Mumbai- 400014.

State Off : Govt. Barrack No.8, Free press Journal Marg, Nariman Point, Mumbai- 400021.

Income and Expenditure Account for the year ending 31st March 2012.

EXPENDITURE	Rs.	Rs.	INCOME	Rs.	Rs.
Expenditure in respect of			By Rent (Accrued)/(Realised)		
by activities:			By Interest (Accrued)/		
Printing & Stationery		44,100.00	on Security		
Telephone Charges		1,800.00	on Loans		
Electricity Charges		96,000.00	on Bank Accounts		
Printing & Conferences Expenses		16,500.00	on Fixed Deposits with Bank		
Printing Expenses		14,528.00	By Dividend		
Legal Fees		11,768.00	By Donation in cash or Kind		
Audit Fees / Accounting Fees		482.00	By Grants		
Contribution and Fees		48,500.00	By Income from other Sources		
Miscellaneous Expenditures		18,460.00	(In details as far as possible)		
Depreciation		350.00	By Active Membership Fees	60,643.00	336,243.00
Surplus Carried over to			By Subscription		
Balance Sheet			By Primary Membership Fees	275,000.00	
			By Other/Misc. Income		
			By Deficit Carried over to		
			Balance Sheet		3,318.00
(Rs.)		339,561.00			339,561.00

For my report of even date

For VIJAY FULKAR & CO.
e:30.10.2012 CHARTERED ACCOUNTANTS

ce: Mumbai.

(Signature)
VIJAY FULKAR
Proprietor

For Bharipa Bahujan Mahasangha

(Signature)
Leader V. President

(Signature)
Gen. Secretary

Treasurer

BHARIPA BAHUJAN MAHASANGHA

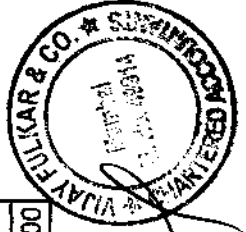
Registered political Party in India under Section 29 A of the Representation of the People Act, 1951. & as per the norms of Election Commission of India

Regd Add: Dr. Ambedkar Bhavan, Gokuldas Pasta Lane, Dadar (E), Mumbai- 400014.

Contact Off : Govt. Barrack No.8, Free press Journal Marg, Nariman Point, Mumbai- 400021.

Balance Sheet as on 31st March 2012.

LIABILITIES	Rs.	Rs.	PROPERTY & ASSETS	Rs.	Rs.
Balanc Sheet			Immovable Properties : (at cost)		
During the year (give			Telephone Equipment	6,249.00	5,624.00
Balance Sheet			Additions During the last year	625.00	
Current year			Less : Dep.@10% During the year		
Funds			Furniture & Fixtures :	32400.00	29160.00
and			Balance as per last balance sheet		
			Additions During the year (Tel. Equip		
			Less :		
			Depreciation @ 10 %	3240.00	
			Investments:		
			Advances :		
			To Employees	12000.00	12000.00
			To Contractors		
			To Lawyers		
			To Others		
			Income Outstanding :		
			Primary Membership Fees Receivable	240722.00	274444.00
			Add: As per Current Year balance	33722.00	
			Active Membership Fees Receivable		
			Cash and Bank Balance :		
			(a) In Current A/c. with S.B.I Bank	63455.00	63589.00
			(b) With the office bearer	134.00	
			(c) With the manager		
			Income & Expenditure Account :		
			Balance as per last Balance Sheet	13320.00	16638.00
			Less : Appropriation, if any		
			Add : Deficit as per last Income &	3,318.00	
			Expenditure Account		
			Less : Surplus		
			Total (Rs.)	401,455.00	401,455.00



For Bharipa Bahujan Mahasangha

of even date

VIJAY FULKAR & CO.
CHARTERED ACCOUNTANTS
MUMBAI
VIJAY FULKAR
Proprietor

Header V.President Gen. Secretary Treasurer
26/1/12

Part-A

1. Introductory:

We have conducted Audit of the "BHARIPA BAHUJAN MAHASANGHA" a political party, Mumbai, as per the books of accounts registers, financial statements produced and oral information given to us by the President, General Secretary and Treasurer of the said political party. We herewith enclosed duly certified copies of the Income & Expenditure Account and Balance Sheet of the political party. The audit period covers from 1st April to 31st March, 2012.

2. Members:

Particulars	31.03.2012
Opening Active & Primary Members	5513 & 137800
New Members	Nil
Expelled or Resigned Members	Nil
Total Members at the end of the Year	5513 & 137800

The admission and registration of members to be duly approved in the Executive Committee Body Meeting of the political party. The party has followed and absented the provision u/s 29A (9) of the Representation of the People Act, 1951 and norms of the Election Commission of India. The party shall communicate to the commission without delay any change in its name, head office, office bearers, address or in any other material matters.

Receipts to be issued to members.

Political party has maintained membership enrollment Register & minutes book of the Central Executive Committee Meetings

3. Internal Audit:

Internal audit for the year 2011-2012 was conducted by M/s. Swargajit Wasnik & Associates, Auditors, Report obtained for our verification.

PART- B

Balance Sheet Scrutiny

Corpus Fund:-

Party has not created corpus fund

Reserve Fund & other Earmarked Funds.

Party has not created Reserve Fund or other earmarked funds.

(295)

Liabilities: 2011-2012

Account Head	2011-2012
Secured & Unsecured Loans	30708.00
Sundry Credit Balances	42400.00
Electricity Charges Payable	1122.00
Salary Payable	16500.00
Telephone Charges Payable	1730.00
Computer & Printer Payable	12467.00
Rent Payable	18572.00
Accounting & Audit Charges Payable	277956.00

Above payable accounts amount matched with general ledger. It is advised to the leader of the party, above payable amount to be confirmed & paid as early as possible.

Cash & Bank Balance

Cash in hand: - Rs. 134.00 /-

Amount shown in balance sheet matched with cash book

State Bank of India Current A/c:- Rs. 63455 /-

Bank balance shown at the end of the year matched with bank balance certificate.

Party should obtain a Permanent Account Number

Under the provision of Income Tax Act, 1961. and Return should be file before the assessing officer of the concerned ward of the Income Tax authority.

Taking into consideration political party's financial position, Income & Expenditure Account, Balance Sheet, recovery of membership fees and overall working condition. The party making efforts to manage all the affairs as per the directions and norms issued by the Election Commission of India.

Important Notes and comment on Balance Sheet, Income & Expenditure Account and functioning of the said political party;-

1. Political fund should be created and earmarked.
2. Corpus fund should be created and earmarked
3. Contingent fund should be created.

5. Estimated annual expenditure to manage the affairs of the party should be sanctioned in the executive committee members meeting of the party.
6. Debit and Credit Vouchers are require at least signed by two responsible Executive committee members of the party.
7. Dead Stock register should be properly maintained.
8. Membership register should be updated.
9. Minute's book of Executive Committee Members Meeting should be updated.
10. Permanent Account Number of the party should be obtained from Income Tax PAN Service's unit U/s 139 of the Income Tax Act, 1961. And rule 114 B of the Income Tax Rules, 1962. And after preparing the audited accounts Statement of the party to file returns of income before concerned ward officer of the Income Tax Department within a stipulated period of time.
11. Responsible leader of the Party shall communicated to the Election Commission without delay any change in its name, head office, office bearers, address or in any other material matters as u/s.29A (9) of the Representation of the people Act, 1951.

We are Thankful to the Leader, President, General Secretary, Treasurer & Other Executive body members for co-operation extended during the course of our audit.

Date : 30/10/2012.

Place : Mumbai.



P. VILKAR & CO.
CHARTERED ACCOUNTANTS
K. Vilkar
Proprietor

INTERNAL AUDITOR'S REPORT

We have audited the attached BALANCE SHEET OF "BHARIPA BAHUJAN MAHASANGHA" a registered political party under Section 29A of the Representation of Peoples Act, 1951 as at 31st March, 2012 and the INCOME & EXPENDITURE ACCOUNT for the year ended on that date. These financial statements are the Responsibility of the said political party's office bearers and leaders. Our responsibility is to expression an opinion on these financial statement based on our audit.

We have conducted our audit in accordance with Auditing Standards generally accepted in Representation of the People Act. These standards require that, we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. An audit includes examining on test basis, evidence supporting the amounts and disclosures in the financial statement. An audit also includes assessing the accounting principles used and significant estimates made by the Working Committees responsible office bearers as well as evaluating the overall accounting statements presentation. We believe that our audit provides a responsible basis for our opinion.

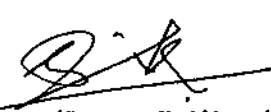
On the basis of audit procedure indicated above, we report that:-

- a) We have obtained all the information and explanation which to the best of our knowledge and belief were necessary for the purposes of our audit.
- b) In our opinion, proper books of accounts as required by the law have been kept by the said leaders of the party as far as appears from the examination of those books.
- c) The transactions of the political party, which have come to our notice, have been within the competence of the political party.
- d) The Balance Sheet and Income & Expenditure Account dealt with by this report are in agreement with the books of accounts and are drawn up in conformity with the law.
- e) In our opinion and according to the best of our information and according to the explanation given to us & give all the information required by Representation of the People Act, and norms made there under, in the manner so required, and conformity with the accounting principles generally accepted in India, give a true and fair view :-


In the case of the BALANCE SHEET of the state of affairs of the political party as on 31st March, 2012 and In the case of INCOME & EXPENDITURE Account of the deficit of the political party for the year ended 31st March, 2012.

Place: Mumbai
Date: 05.10.2012.

For Swargajit Wasnik & Associates.
Internal Auditor & Accountants



(Swargajit Wasnik)
Proprietor



Important Notes and comment on functioning of the said political party:-

1. Political fund should be created and earmarked.
2. Corpus fund should be created and earmarked
3. Contingent fund should be created.
4. Outstanding membership fees from primary and active members should be recovered
5. Estimated annual expenditure to manage the affairs of the party should be sanctioned in the executive committee members meeting of the party.
6. Debit and Credit Vouchers are require at least signed by two responsible Executive committee members of the party.
7. Dead Stock register should be properly maintained.
8. Membership register should be updated.
9. Minute's book of Executive Committee Members Meeting should be updated.
10. Permanent Account Number of the party should be obtained from Income Tax PAN Service's unit U/s 139 of the Income Tax Act, 1961. And rule 114 B of the Income Tax Rules, 1962. And after preparing the audited accounts Statement of the party to file returns of income before concerned ward officer of the Income Tax Department within a stipulated period of time.
11. Responsible leader of the Party shall communicated to the Election Commission without delay any change in its name, head office, office bearers, address or in any other material matters as u/s.29A (9) of the Representation of the people Act, 1951.

We are Thankful to the Leader, President, General Secretary, Treasurer & Other Executive body members for co-operation extended during the course of our audit.

Place: Mumbai

Date: 05.10.2012.

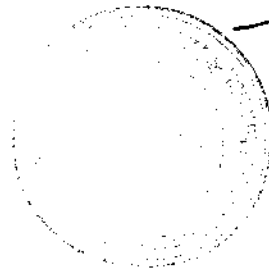
For Swargajit Wasnik & Associates.

Internal Auditor & Accountants



(Swargajit Wasnik)

Proprietor .



AUDITOR'S REPORT

We have audited the attached BALANCE SHEET OF "BHARIPA BAHUJAN MAHASANGHA" a registered political party under Section 29A of the Representation of Peoples Act, 1951 as at 31st March, 2011 and the INCOME & EXPENDITURE ACCOUNT for the year ended on that date. These financial statements are the Responsibility of the said political party's office bearers and leaders. Our responsibility is to expression an opinion on these financial statement based on our audit.

We have conducted our audit in accordance with Auditing Standards generally accepted in Representation of the People Act. These standards require that, we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. An audit includes examining on test basis, evidence supporting the amounts and disclosures in the financial statement. An audit also includes assessing the accounting principles used and significant estimates made by the Working Committees responsible office bearers as well as evaluating the overall accounting statements presentation. We believe that our audit provides a responsible basis for our opinion.

On the basis of audit procedure indicated above, we report that:-

- a) We have obtained all the information and explanation which to the best of our knowledge and belief were necessary for the purposes of our audit.
- b) In our opinion, proper books of accounts as required by the law have been kept by the said leaders of the party as far as appears from the examination of those books.
- c) The transactions of the political party, which have come to our notice, have been within the competence of the political party.
- d) The Balance Sheet and Income & Expenditure Account dealt with by this report are in agreement with the books of accounts and are drawn up in conformity with the law.
- e) In our opinion and according to the best of our information and according to the explanation given to us & give all the information required by Representation of the People Act, and norms made there under, in the manner so required, and conformity with the accounting principles generally accepted in India, give a true and fair view :-

In the case of the BALANCE SHEET of the state of affairs of the political party as on 31st March, 2011 and In the case of INCOME & EXPENDITURE Account of the deficit of the political party for the year ended 31st March, 2011.

Place: Mumbai
Date: 12.10.2011

For Vijay Fulkar & Co.
Chartered Accountants



Vijay Fulkar

(Vijay Fulkar)
Proprietor

BHARIPA BAHUJAN MAHASANGHA

A Registered political Party in India under Section 29 A of the Representation of the People Act, 1951. &
As per the norms of Election Commission of India

Regd Add: Dr. Ambedkar Bhavan, Gokuldas Pesta Lane, Dadar (E), Mumbai- 400014.
State Off : Govt. Barrack No.8, Free press Journal Marg, Nariman Point, Mumbai- 400021.

Income and Expenditure Account for the year ending 31st March 2011

EXPENDITURE	Rs.	Rs.	INCOME	Rs.	Rs.
Expenditure in respect of party activities:			By Rent (Accrued)/(Realised)		
Rent		44,000.00	By Interest (Accrued)		
Postage		4,765.00	on Security		
Salaries & Wages		117,600.00	on Loans		
Printing & Stationery		8,850.00	on Bank Accounts		
Telephone Charges		32,483.00	on Fixed Deposits with Bank		
Electricity Charges		15,515.00	By Dividend		
Bank Charges		61.00	By Donation in cash or Kind		
Meeting & Conferences Expenses		43,000.00	By Grants		
Travelling Expenses		3,500.00	By Income from other Sources		
Cleaning Expenses		3,700.00	(In details as far as possible)		
Legal Fees			By Active Membership Fees	60,643.00	336,243.00
Audit Fees / Accounting Fees		39,708.00	By Subscription		
Contribution and Fees		20,950.00	By Primary Membership Fees	275,600.00	
Miscellaneous Expenditures		4,282.00	By Other/Misc. Income		
Depreciation			By Deficit Carried over to		2,181.00
Surplus Carried over to			Balance Sheet		
Balance Sheet					
Total (Rs.)		338,424.00			338,424.00

As per my report of even date
Date: 12.10.2011
Place: Mumbai.

FOR VIJAY FULKAR & CO.
CHARTERED ACCOUNTANTS
VIJAY FULKAR
Proprietor

For Bharipa Bahujan Mahasangha
Leader V. President Gen. Secretary
(Signatures)

(Signature)
Treasurer

BHARIPA BAHUJAN MAHASANGHA

A Registered political Party in India under Section 29 A of the Representation of the People Act, 1951. & as per the norms of Election Commission of India

Regd Add: Dr. Ambedkar Bhavan, Gokuldas Pesta Lane, Dadar (E), Mumbai-400014.

State Off : Govt. Barrack No.3, Free press Journal Marg, Nariman Point, Mumbai-400021.

Balance Sheet as on 31st March 2011

ASSETS & LIABILITIES	Rs.	Rs.	PROPERTY & ASSETS	Rs.	Rs.
Surplus Funds:			Immovable Properties : (at cost)		
Adjustment during the year (give details)			Telephone Equipment	6,943.00	6,249.00
Political Funds			Additions During the last year	694.00	
per last year Balance Sheet			Less : Dep.@10% During the year		
d during the current year			Furniture & Fixtures :		
Other Earmarked Funds			Balance as per last balance sheet	36000.00	32400.00
Depreciation Fund			Additions During the year (Tel. Equip		
Banking Fund			Less :		
Reserve Fund			Depreciation @ 10 %	3600.00	
Any Other Fund			Investments:		
Loans			Advances :		
Secured	17000.00	42708.00	To Employees	30000.00	30000.00
Unsecured	25708.00		To Contractors		
Liabilities :			To Lawyers		
Expenses			To Others		
Electricity Charges Payable	1006.00		Income Outstanding :		
Salary payable	9000.00	288621.00	Primary Membership Fees Receivable		
Telephone Charges payable	3,450.00		Add: As per Current Year balance	240722.00	240722.00
Computer & Printer Payable	12467.00		Active Membership Fees Receivable		
Rent Payable	3500.00		Cash and Bank Balance :		
Rent and other Deposits			(a) In Current A/c. with S.B.I Bank	1138.00	8638.00
Sundry Credit & Balances	20950.00		(b) With the office bearer	7500.00	
Account & Audit Fees	238248.00		(c) With the manager		
Income & Expenditure Account :			Income & Expenditure Account :		
Balance as per last Balance Sheet			Balance as per last Balance Sheet	11139.00	13320.00
Less : Appropriation, if any			Less : Appropriation, if any		
Add : Surplus as per Income & Exp.			Add : Deficit as per last Income &	2,181.00	
Less : Deficit			Expenditure Account		
Total (Rs.)		331,329.00	Less : Surplus		
			Total (Rs.)		331,329.00

As per my report of even date

For Bharipa Bahujan Mahasangha

For VIJAY FULKAR & CO.
 CHARTERED ACCOUNTANTS
 Date : 12.10.2011
 Place : Mumbai

(Signature)
 Leader V. President Gen. Secretary Treasurer

VIJAY FULKAR
 Proprietor

Part-A

1. Introductory:

We have conducted Audit of the "BHARIPA BAHUJAN MAHASANGHA" a political party, Mumbai, as per the books of accounts registers, financial statements produced and oral information given to us by the President, General Secretary and Treasurer of the said political party. We herewith enclosed duly certified copies of the Income & Expenditure Account and Balance Sheet of the political party. The audit period covers from 1st April to 31st March, 2011.

2. Members:

Particulars	31.03.2011
Opening Active & Primary Members	6702 & 167500
New Members	Nil
Expelled or resigned Members	1189 & 29700
Total Members at the end of the Year	5513 & 137800

The admission and registration of members to be duly approved in the Executive Committee Body Meeting of the political party. The party has followed and absented the provision u/s 29A (9) of the Representation of the People Act, 1951 and norms of the Election Commission of India. The party shall communicate to the commission without delay any change in its name, head office, office bearers, address or in any other material matters.

Receipts to be issued to members.

Political party has maintained membership enrollment Register & minutes book of the Central Executive Committee Meetings

3. Internal Audit:

Internal audit for the year 2010-2011 was conducted by M/s. Swargajit Wasnik & Associates, Auditors, Report obtained for our verification.

PART- B

Balance Sheet Scrutiny

Corpus Fund:-

Party has not created corpus fund

Reserve Fund & other Earmarked Funds.

Party has not created Reserve Fund or other earmarked fund

Liabilities: 2010-2011

Account Head	2010-2011
Secured & Unsecured Loans	42708.00
Sundry Credit Balance	20950.00
Electricity Charges Payable	1006.00
Salary Payable	9000.00
Telephone Charges Payable	3450.00
Computer & Printer Payable	12467.00
Rent Payable	3500.00
Accounting & Audit Charges Payable	238248.00

Above payable accounts amount matched with general ledger. It is advised to the leader of the party, above payable amount to be confirmed & paid as early as possible.

Cash & Bank Balance

Cash in hand: - Rs. 7500 /-

Amount shown in balance sheet matched with cash book

State Bank of India Current A/c:- Rs. 1138 /-

Bank balance shown at the end of the year matched with bank balance certificate.

Party should obtain a Permanent Account Number

Under the provision of Income Tax Act, 1961. and Return should be file before the assessing officer of the concerned ward of the Income Tax authority.

Taking into consideration political party's financial position, Income & Expenditure Account, Balance Sheet, recovery of membership fees and overall working condition. The party making efforts to manage all the affairs as per the directions and norms issued by the Election Commission of India.

Important Notes and comment on Balance Sheet, Income & Expenditure Account and functioning of the said political party;-

1. Political fund should be created and earmarked.
2. Corpus fund should be created and earmarked
3. Contingent fund should be created.

5. Estimated annual expenditure to manage the affairs of the party should be sanctioned in the executive committee members meeting of the party.
6. Debit and Credit Vouchers are require at least signed by two responsible Executive committee members of the party.
7. Dead Stock register should be properly maintained.
8. Membership register should be updated.
9. Minute's book of Executive Committee Members Meeting should be updated.
10. Permanent Account Number of the party should be obtained from Income Tax PAN Service's unit U/s 139 of the Income Tax Act, 1961. And rule 114 B of the Income Tax Rules, 1962. And after preparing the audited accounts Statement of the party to file returns of income before concerned ward officer of the Income Tax Department within a stipulated period of time.
11. Responsible leader of the Party shall communicated to the Election Commission without delay any change in its name, head office, office bearers, address or in any other material matters as u/s.29A (9) of the Representation of the people Act, 1951.

We are Thankful to the Leader, President, General Secretary, Treasurer & other Executive body members for co-operation extended during the course of our audit.

Date : 12/10/2011.

Place : Mumbai.



For **VIJAY FULKAR & CO.**
CHARTERED ACCOUNTANTS

Vijay Fulkar
VIJAY FULKAR
Proprietor

INTERNAL AUDITOR'S REPORT

We have audited the attached BALANCE SHEET OF "BHARIPA BAHUJAN MAHASANGHA" a registered political party under Section 29A of the Representation of Peoples Act, 1951 as at 31st March, 2011 and the INCOME & EXPENDITURE ACCOUNT for the year ended on that date. These financial statements are the Responsibility of the said political party's office bearers and leaders. Our responsibility is to expression an opinion on these financial statement based on our audit.

We have conducted our audit in accordance with Auditing Standards generally accepted in Representation of the People Act. These standards require that, we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. An audit includes examining on test basis, evidence supporting the amounts and disclosures in the financial statement. An audit also includes assessing the accounting principles used and significant estimates made by the Working Committees responsible office bearers as well as evaluating the overall accounting statements presentation. We believe that our audit provides a responsible basis for our opinion.

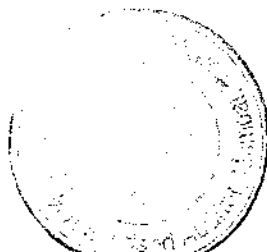
On the basis of audit procedure indicated above, we report that:-

- a) We have obtained all the information and explanation which to the best of our knowledge and belief were necessary for the purposes of our audit.
- b) In our opinion, proper books of accounts as required by the law have been kept by the said leaders of the party as far as appears from the examination of those books.
- c) The transactions of the political party, which have come to our notice, have been within the competence of the political party.
- d) The Balance Sheet and Income & Expenditure Account dealt with by this report are in agreement with the books of accounts and are drawn up in conformity with the law.
- e) In our opinion and according to the best of our information and according to the explanation given to us & give all the information required by Representation of the People Act, and norms made there under, in the manner so required, and conformity with the accounting principles generally accepted in India, give a true and fair view :-

In the case of the BALANCE SHEET of the state of affairs of the political party as on 31st March, 2011 and In the case of INCOME & EXPENDITURE Account of the deficit of the political party for the year ended 31st March, 2011.

Place: Mumbai
Date: 03.10.2011.

For Swargajit Wasnik & Associates.
Internal Auditor & Accountants




(Swargajit Wasnik)
Proprietor

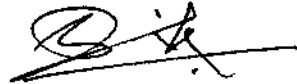
Important Notes and comment on functioning of the said political party:-

1. Political fund should be created and earmarked.
2. Corpus fund should be created and earmarked
3. Contingent fund should be created.
4. Outstanding membership fees from primary and active members should be recovered
5. Estimated annual expenditure to manage the affairs of the party should be sanctioned in the executive committee members meeting of the party.
6. Debit and Credit Vouchers are require at least signed by two responsible Executive committee members of the party.
7. Dead Stock register should be properly maintained.
8. Membership register should be updated.
9. Minute's book of Executive Committee Members Meeting should be updated.
10. Permanent Account Number of the party should be obtained from Income Tax PAN Service's unit U/s 139 of the Income Tax Act, 1961. And rule 114 B of the Income Tax Rules, 1962. And after preparing the audited accounts Statement of the party to file returns of income before concerned ward officer of the Income Tax Department within a stipulated period of time.
11. Responsible leader of the Party shall communicated to the Election Commission without delay any change in its name, head office, office bearers, address or in any other material matters as u/s.29A (9) of the Representation of the people Act, 1951.

We are Thankful to the Leader, President, General Secretary, Treasurer & Other Executive body members for co-operation extended during the course of our audit.

Place: Mumbai
Date: 03.10.2011.

For Swargajit Wasnik & Associates.
Internal Auditor & Accountants



(Swargajit Wasnik)
Proprietor .



(307)

Vijay Fulkar & Co.
CHARTERED ACCOUNTANTS

Mobile: 9821135245
Telefax: 2345 4896

AUDITOR'S REPORT

We have audited the attached **BALANCE SHEET OF "BHARIPA BAHUJAN MAHASANGHA"** a registered political party under Section 29A of the Representation of Peoples Act, 1951 as at 31st March, 2010 and the **INCOME & EXPENDITURE ACCOUNT** for the year ended on that date. These financial statements are the Responsibility of the said political party's office bearers and leaders. Our responsibility is to expression an opinion on these financial statement based on our audit.

We have conducted our audit in accordance with Auditing Standards generally accepted in Representation of the People Act. These standards require that, we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. An audit includes examining on test basis, evidence supporting the amounts and disclosures in the financial statement. An audit also includes assessing the accounting principles used and significant estimates made by the Working Committees responsible office bearers as well as evaluating the overall accounting statements presentation. We believe that our audit provides a responsible basis for our opinion.

On the basis of audit procedure indicated above, we report that:-

- a) We have obtained all the information and explanation which to the best of our knowledge and belief were necessary for the purposes of our audit.
- b) In our opinion, proper books of accounts as required by the law have been kept by the said leaders of the party as far as appears from the examination of those books.
- c) The transactions of the political party, which have come to our notice, have been within the competence of the political party.
- d) The Balance Sheet and Income & Expenditure Account dealt with by this report are in agreement with the books of accounts and are drawn up in conformity with the law.
- e) In our opinion and according to the best of our information and according to the explanation given to us & give all the information required by Representation of the People Act, and norms made there under, in the manner so required, and conformity with the accounting principles generally accepted in India, give a true and fair view :-

In the case of the **BALANCE SHEET** of the state of affairs of the political party as on 31st March, 2010 and In the case of **INCOME & EXPENDITURE Account** of the deficit of the political party for the year ended 31st March, 2010.

Place: Mumbai
Date: 17.08.2010



For Vijay Fulkar & Co.
Chartered Accountants

(Signature)
(Vijay Fulkar)
Proprietor

BHARIPA BAHUJAN MAHASANGHA


A Registered political Party in India under Section 29 A of the Representation of the People Act, 1951. & as per the norms of Election Commission of India


Regd Add: Dr. Ambedkar Bhavan, Gokuldas Pasta Lane, Dadar (E), Mumbai- 400014.

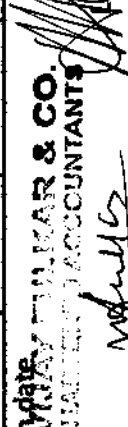
State Off : Govt. Barrack No.8, Free press Journal Marg, Nariman Point, Mumbai- 400021.

Balance Sheet as on 31st March 2010

ASSETS & LIABILITIES	Rs.	Rs.	PROPERTY & ASSETS	Rs.	Rs.
Fixed Assets:			Immovable Properties : (at cost)		
Telephone Equipment			Telephone Equipment	7714.00	6943.00
Additions During the last year (give details)			Additions During the last year	771.00	
Less : Sales During the year			Less : Sales During the year		
Investments			Investments		
Furniture & Fixtures :			Furniture & Fixtures :		
Balance as per last balance sheet			Balance as per last balance sheet	40000.00	36000.00
Additions During the year (Tel. Equip)			Additions During the year (Tel. Equip)		
Less : Sales During the year			Less : Sales During the year	4000.00	
Depreciation @ 10 %			Depreciation @ 10 %		
Advances :			Advances :		
To Employees	17000.00		To Employees		
To Contractors	25708.00	42708.00	To Contractors		
To Lawyers			To Lawyers		
To Others			To Others		
Income Outstanding :			Income Outstanding :		
Primary Membership Fees Receivable	860.00	246217.00	Primary Membership Fees Receivable		49711.00
Add: As per Current Year balance	6500.00		Add: As per Current Year balance	49711.00	
Active Membership Fees Receivable	2,912.00		Active Membership Fees Receivable		
Cash and Bank Balance :	12467.00		Cash and Bank Balance :		
(a) In Current A/c. with S.B.I Bank	3191.00		(a) In Current A/c. with S.B.I Bank	185132.00	185132.00
(b) With the office bearer			(b) With the office bearer		
(c) With the manager	21747.00		(c) With the manager		
Income & Expenditure Account :	198540.00		Income & Expenditure Account :		
Balance as per last Balance Sheet			Balance as per last Balance Sheet	9222.00	11139.00
Less : Appropriation, if any			Less : Appropriation, if any		
Add : Deficit as per last Income & Expenditure Account			Add : Deficit as per last Income & Expenditure Account	1,917.00	
Less : Surplus			Less : Surplus		
Total (Rs.)		288,925.00	Total (Rs.)		288,925.00


VINAY FULKAR
 Proprietor


V. Prasad
 Leader


Gen. Secretary

For Bharipa Bahujan Mahasangha
 27.08.2010
 Mumbai

Part-A

1. Introductory:

We have conducted Audit of the "BHARIPA BAHUJAN MAHASANGHA" a political party, Mumbai, as per the books of accounts registers, financial statements produced and oral information given to us by the President, General Secretary and Treasurer of the said political party. We herewith enclosed duly certified copies of the Income & Expenditure Account and Balance Sheet of the political party. The audit period covers from 1st April to 31st March, 2010.

2. Members:

Particulars	31.03.2010
Opening Active & Primary Members	6702 & 167500
New Members	Nil
Expelled or Resigned Members	Nil
Total Members at the end of the Year	6702 & 167500

The admission and registration of members to be duly approved in the Executive Committee Body Meeting of the political party. The party has followed and absented the provision u/s 29A (9) of the Representation of the People Act, 1951 and norms of the Election Commission of India. The party shall communicate to the commission without delay any change in its name, head office, office bearers, address or in any other material matters.

Receipts to be issued to members.

Political party has maintained membership enrollment Register & minutes book of the Central Executive Committee Meetings

3. Internal Audit:

Internal audit for the year 2009-2010 was conducted by M/s. Swargajit Wasnik & Associates, Auditors, Report obtained for our verification.

PART- B

Balance Sheet Scrutiny

Corpus Fund:-

Party has not created corpus fund

Reserve Fund & other Earmarked Funds.

Party has not created Reserve Fund or other earmarked fund